

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA no. 294 of 2014 in  
DFR NO. 1684 of 2014**

**Dated : 27<sup>th</sup> August, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Bangalore Electricity Supply Co. Ltd. & Ors. ... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory  
Commission & Ors.**

**....Respondent(s)**

**Counsel for the Appellant(s) : Mr. B.C.Thiruvengadam  
Counsel for the Respondent(s): Mr. Vishal Gupta for R.3 & 4  
Mr. G.S. Kannur for R.6 & 7**

**ORDER**

**IA no. 294 of 2014  
*(Appl. for condonation of delay)***

We have heard the learned counsel for the parties.

The learned counsel for the Applicant is directed to file the additional affidavit explaining the reasons for the delay and he is also directed to file the Written Notes referring to all the decisions relied upon by him on or before 04.09.2014 after serving copy on the other side. Thereafter, the learned counsel for the Respondents are directed to file their respective Written Notes on or before 08.09.2014 after serving copy on the other side.

Post the matter for Reporting Compliance on **09.09.2014 before the  
Chennai Circuit Bench.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**